

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2026 along with IA Nos. 14/2026 & 44/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Harsha Rao, Advocate, VSUPL
Shri Vaibhav Sharma, Advocate, VSUPL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested that the matter be adjourned and taken up along with Petition No. 257/MP/2026, listed for hearing on 6.8.2026, as by that time, there would also be clarity on the Petitioner's remaining 81.3 MW Project capacity. The learned counsel for the Respondent/CTUIL did not object to the said request.

2. Considering the request of the learned counsel for the Petitioner, the matter was adjourned. The direction issued by the Hon'ble Delhi High Court *vide* order dated 20.3.2026 will continue till the next date of hearing.

3. The Petition will be listed for hearing along with Petition No. 257/MP/2026 on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

